

RATIFIED

Minutes of M.No.52/09 held on 24.03.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No.52/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 was held on 24.03.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the DIPP were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh, Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:1459/26/81-ALC2/2007	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:52/80-ALC2/2008 24.03.2009	Status:Case reverted back to RA
	HQ File :01/81/050/00207/AM07/	RLA File :17/24/040/00019/AM07/	Lic.No/Date:1710001361 21.06.2006	
	Decision : The Committee noted that the subject case was transferred by NC-II without any papers. According to them RA has not forwarded the firm's application. The committee, however observed that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee after deliberating upon the case decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

2	Case No.:28/51/83-ALC1/2007	Party Name: CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:52/80-ALC2/2008 24.03.2009	Status:Case transferred
	HQ File :01/83/050/02062/AM08/	RLA File :04/24/040/00272/AM08/	Lic.No/Date:0410094068 27.02.2008	
	Decision : The Committee noted that the subject case was transferred by NC-IV for further consideration. The Committee however, observed that the export items are not engineering products. The Committee, therefore decided to transfer back the file relating to this case to NC-IV.			

3	Case No.:5/17/81-ALC2/2008	Party Name:VISIOCORP MOTHERSON LTD.	Meet No/Date:52/80-ALC2/2008 24.03.2009	Status:Case deferred
	HQ File :01/81/050/00252/AM09/	RLA File :05/24/040/00238/AM09/	Lic.No/Date:0510223636 09.07.2008	Defer Date: 12.05.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(54)/09-TSW(B) dt. 23.03.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 12.05.2009. 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format. 2. Specific item of import and export. 3. Quantity of export product in number. 4. A sample of the export product if possible.			

4	Case No.:1/33/85-ALC3/2008	Party Name:BOVING FOURESS LIMITED,	Meet No/Date:52/80-ALC2/2008 24.03.2009	Status:Case deferred
	HQ File :01/85/050/00218/AM09/	RLA File :07/24/040/00524/AM09/	Lic.No/Date:0710061697 15.12.2008	Defer Date: 12.05.2009
	Decision : The Committee noted that the subject case was transferred by NC-VI without any papers. According to them RA has not forwarded the firm's application. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 12.05.2009.			

5	Case No.:10/33/85-ALC3/2008	Party Name:BOVING FOURESS LIMITED,	Meet No/Date:52/80-ALC2/2008 24.03.2009	Status:Case approved
	HQ File :01/85/050/00227/AM09/	RLA File :07/24/040/00443/AM09/	Lic.No/Date:0710061935 23.12.2008	
	Decision : The Committee noted that the subject case was transferred by NC-VI without any papers. According to them RA has not			

forwarded the firm's application. The committee, however observed that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product with following modifications:

1. The word "1500 KW with 10%, 3PH, 6.6 K.V., 750 rpm., 0.85 PF, 50Hz." may be suffixed in the description of export product.

The Regional Authority may take necessary action accordingly.

6	Case No.:9/33/85-ALC3/2008	Party Name:ENERGY DEVELOPMENT CO. LTD,	Meet No/Date:52/80-ALC2/2008 24.03.2009	Status:Case deferred
	HQ File :01/85/050/00226/AM09/	RLA File :07/24/040/00496/AM09/	Lic.No/Date:0710061934 23.12.2008	Defer Date: 12.05.2009
	Decision : The Committee noted that the subject case was transferred by NC-VI without any papers. According to them RA has not forwarded the firm's application. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 12.05.2009.			

Case No.A/R-92	M/s.Aseem Technologies P. Ltd.	HQ F.No.01/81/50/350/AM08/DES.I	Lic.No. & Date
Meeting No52/09		RAF.No.11/24/40/0035/AM08.	1110016168
Date: 24.03.2009		Revision of norms	Dt.11.10.2007

The Committee noted that the firm vide their letter dt. 05.02.2009 requested to review the quantity of raw material approved by the NC in decreasing order in respect of their advance authorization Nos. 1110013905, 1110014068, 1110015307, 1110016168, and 1110017303 containing same import and export items. The Committee observed that firm has failed to represent against NC decisions with full justification within the time limit of 4 months from the date of communication of NC decision as stipulated in para 4.7.5 of Handbook of Procedures Vol.I. The Committee accordingly decided to maintain its earlier decision in all these cases.

The Regional Authority may take necessary action accordingly.

Case No.C-27	M/s.Apple International Engg. Works P. Ltd.	HQ F.No.01/81/162/561/AM08/DES.I	Lic.No. & Date
Meeting No52/09		RAF.No.	
Date: 24.03.2009		Fixation of wastage norms	

The case regarding fixation of wastage norms of GI Junction Box (Switch Socket Box) manufactured by the applicant firm (100% EOU) was considered by the Norms Committee (NC-I) in its Meeting No. 52/09 held on 24.03.2009 as per the agenda. The Committee took note of the DC(MSME) comments on the subject matter contained in their letter No. 30(248)/2008-ME dated 27.08.2008 addressed to DC, SEEPZ, Mumbai with an endorsement to EOU Division, M/o Commerce. The Committee, after deliberating upon the case, decided to ratify the wastage norms as under:-

Sl.No.	Export product	Import Items	Quantity
1.	G.I. Junction Box (Switch Socket Box)	G.P. Coil: 120 GSM Zinc Coated 55-60 HRB	1.32 kg./kg content in export product

Name of the export product may be amended accordingly.

The Development Commissioner may take necessary action accordingly.

Case No.C-28	M/s.Bearing Manufacturing Co. Ltd.	HQ F.No.01/80/162/869/AM09/DES.I	Lic.No. & Date
Meeting No52/09		RA F.No.	
Date: 24.03.2009		Increase in value cap-DEPB.	

The request of the firm regarding upward revision in value cap for Ball/ roller/ Thrust/ Clutch/ release/ Spherical Plan Bearing Sl.No. 226/61 was considered by the committee in its meeting No. 52/09 held on 24.03.2009. The Committee decided to [consider the data for FOB value of export product from latest 5 shipping bills and CIF value data of each item of inputs covered by SION from bills of entries, and directed for preparation of work sheet for computation of value addition as per ANF 4 C \(SLNo.13\) and place it](#) before the NC for consideration. The case may be re-listed on 12.05.2009.

Case No.C-29	M/s.Ashok Leyand Ltd.	HQ F.No.01/80/162/1314/AM09/DES.I	Lic.No. & Date
Meeting No52/09		RA F.No.	
Date: 24.03.2009		Clarification on eligibility of DEPB on export product.	

The request for clarification regarding eligibility of DEPB for export of motor vehicle chassis with cabin under Sl.No. 594 of the DEPB was considered by the committee in its meeting No. 52/09 held on 24.03.2009. The Committee decided to transfer this case to DEPB Committee for taking appropriate decision on such issues at their end.

Case No.C-30	M/s.Essar Steel Ltd.	HQ F.No.01/80/162/1315/AM09/DES.I	Lic.No. & Date
Meeting No52/09		RA F.No.	

Date: 24.03.2009	Removal of Cap Value on export product covered under DEPB	
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The request of the firm regarding removal of value cap on export products covered under DEPB Schedule at Sl.Nos. 329, 343,350 & 387A of product group 61 was considered by the committee in its meeting No. 52/09 held on 24.03.2009. [The Committee decided to refer the case to M/o Steel.](#) The case may be re-listed on 12.05.2009.

Case No.C-31	M/s.Rajkot Engg.	HQ F.No.01/80/162/1245/AM09/DES.I	Lic.No. & Date
Meeting No52/09	Association, Rajkot.	RA F.No.	
Date: 24.03.2009		Revision of DEPB rate and abolition of value cap in respect of Caste Iron products(rough/machined)	

The request of the firm regarding revision of DEPB rate and abolition of value in respect of caste iron products (rough /machined) was considered by the committee in its meeting No. 52/09 held on 24.03.2009. The Committee decided to [consider the data for FOB value of export product from latest 5 shipping bills and CIF value data of each item of inputs covered by SION from bills of entries, and directed for preparation of work sheet for computation of value addition as per ANF 4 C \(SLNo.13\) and place it before the NC for consideration.](#) The case may be re-listed on 12.05.2009.

Case No.C-32	M/s. Man Industries Ltd..	HQ F.No.01/80/162/1318/AM09/DES.I	Lic.No. & Date
Meeting No52/09		RA F.No.	
Date: 24.03.2009		Request for removal of value Cap under DEPB.	

The request of the firm regarding removal of value cap on “carbon steel submerged arc welded pipes mentioned at DEPB entry No. 463 of engineering group was considered by the committee in its meeting No. 52/09 held on 24.03.2009. The Committee decided to [consider the data for FOB value of export product from latest 5 shipping bills and CIF value data of each item of inputs covered by SION from bills of entries, and directed for preparation of work sheet for computation of value addition as per ANF 4 C \(SLNo.13\) and place it before the NC for consideration.](#) The case may be re-listed on 12.05.2009.

Case No.C-33	M/s. Mangal Steel Enterprises Ltd.	HQ F.No.01/80/162/40/AM09/DES.I	Lic.No. & Date
Meeting No52/09		RA F.No.	
Date: 24.03.2009		Revision of value cap under DEPB	

The request of the firm regarding revision of value cap for fully threaded rods made of stainless steel mentioned at Sl.No. 417 (SION C-654) of Engg. Group was considered by the committee in its meeting No. 52/09 held on 24.03.2009. The Committee decided to refer the case to M/o Steel and simultaneously [consider the data for FOB value of export product from latest 5 shipping bills and CIF value data of each item of inputs covered in SION from bills of entries and directed for preparation of work sheet for computation of value addition as per ANF 4 C \(SLNo.13\) and place it before the NC for consideration.](#) The case may be re-listed on 12.05.2009.

Case No.C-34	M/s. Titan Industries Ltd.	HQ F.No.01/80/162/1181/AM09/DES.I	Lic.No. & Date
Meeting No52/09		RA F.No.	
Date: 24.03.2009		Increase in value cap under DEPB	

The request of the firm regarding increase in the value cap in respect of quartz analog watches was considered by the committee in its meeting No. 52/09 held on 24.03.2009. The Committee decided to consider the data for FOB value of export product from latest 5 shipping bills and CIF value data of each item of inputs covered by SION from bills of entries, and directed for preparation of work sheet for computation of value addition as per ANF 4 C (SLNo.13) and place it before the NC for consideration. The case may be re-listed on 12.05.2009.

Case No.C-35	M/s. Panch Ratna	HQ F.No.01/80/162/1316/AM09/DES.I	Lic.No. & Date
Meeting No52/09	Fastners (P). Ltd;	RA F.No.	
Date: 24.03.2009		Alleged swindling of several crores of Govt. revenue –DEPB.	

The representation of the firm stating that value cap. Corresponding to DEPB entries at Sl.No. 581, 582 and 70A of engineering products (code No. 61) is vary high was considered by the committee in its meeting No. 52/09 held on 24.03.2009. The Committee took following decisions:-

1. To review corresponding SION, DEPB rates / value caps and for that to take actions as follows:-
 - i) To compile information in ANF 4 C;
 - ii) To write to EEPC to forward representative data; and
 - iii) To write to the complainant to furnish representative data in support of his representation.

The case may be relisted before the Committee on 12.05.2009.

Case No.C-36	M/s. Krishna Industries,	HQ F.No.01/80/162/1317/AM09/DES.I	Lic.No. & Date
Meeting No52/09	Hyderabad	RA F.No.	
Date: 24.03.2009		Fixation of DEPB rate	

The request of the firm regarding fixation of DEPB rate for complete ceiling fan with metal blade 24” was considered by the committee in its meeting No. 52/09 held on 24.03.2009. The Committee observed that SION for the export product is not fixed so far. Accordingly, DEPB rate cannot be fixed. The decision may be communicated to DEPB Committee.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B.D. Ghosh, Jt. IA, MOS)

(K.K. Funda, Asstt. Director)

Member

(A.K. Mishra, AIA, MOS)
Member

Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman